

**OFFICE OF THE
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
K A I L A S H A H A R.**

NO.10(25)-DJ/U/2015-16/ 1750-61 /

Dated, Kailashahar,
The 14/3 March, 2016.

To

1. The Addl. District & Sessions Judge, Kailashahar/Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Division) & Asstt. Sessions Judge, Kailashahar, Unakoti Judicial District.
3. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Division) Unakoti Judicial District, Kailashahar.
4. The Sub-Divisional Judicial Magistrate - Cum-Civil Judge (Jr. Division), Kamalpur/Longtharai Valley/Gandacharra, Unakoti Judicial District.
5. The Civil Judge (Jr. Division)- cum- Judicial Magistrate 1st Class, Kailashahar/ Kamalpur, Unakoti Judicial District.

Subject:- Assembly Un-starred Question No. 312,281,279,328 asked by Sri Ratan Lal Nath, MLA.

Sir,

In enclosing herewith a photo copy of letter No. F.48(1)-HC/2016/5088-95,5083-87,5070-77,5078-82, dated- 11.03.2016 along with enclosures attached for information stated therein, I am to request you to furnish the required information in respect of **Question No. 1.(1,2,3) & Question No. 3** to this establishment positively by today i.e. 14.03.2016 by Fax/E-mail or Special Messenger for onwards transmission of the same in consolidated form to the Hon'ble High Court of Tripura.

The matter may kindly be treated as Most Urgent.

Yours faithfully,

sdt

Enclosed: As stated above.
4 (Four) Sheets.

(D.M.JAMATIA)
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.

Copy to :-

1. The H/C (Sessions)/Civil Suits Clerk of District & Sessions Judge Court, Unakoti Judicial District, Kailashahar for necessary compliance.
- ✓ 2. The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti Judicial District, Kailashahar. He is requested to upload this circular letter in the website of the District & Sessions Judge's Court.

R 14/3/16
(D.M.JAMATIA)
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.

Assembly Question
MOST URGENT

Government of Tripura
Law Department
Secretariat : Agartala

No.F.12(5)-Law/Leg/AQ/16

Dated, Agartala, the 10th March, 2016

To
The Registrar General,
Hon'ble High Court of Tripura,
Agartala.

Subject : Assembly Un-Starred Question No.312 asked by Shri Ratan Lal Nath, M.L.A


Sir,

With reference to the subject captioned above I am directed to request you to kindly favour us with the information in respect of the following questions :

প্রশ্ন নং ১) ২০১৩, ২০১৪ এবং ২০১৫ইং সনে রাজ্যে কত সংখ্যক পিতা/মাতা উপার্জনকারী সন্তান পিতা/মাতার ভরণ পোষণের দায়িত্ব নিচ্ছে না এই অভিযোগে সন্তানের বিরুদ্ধে আদালতে মামলা নথীভুক্ত করেছে ? (বৎসর ভিত্তিক হিসাব)

The information may kindly be sent by 16-03-2016 to our fax No.0381-2415938.

Yours faithfully,


(Sapan Chaudhuri)
Deputy Secretary, Law.
Government of Tripura

Assembly Question
MOST URGENT

Government of Tripura
Law Department
Secretariat : Agartala

No.F.12(9)-Law/Leg/AQ/16

Dated, Agartala, the 10th March, 2016

To
The Registrar General,
Hon'ble High Court of Tripura,
Agartala.

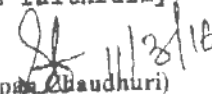
Subject : Assembly Un-Starred Question No.281 asked by Shri Ratan Lal Nath, M.L.A

Sir,
With reference to the subject captioned above I am directed to request you to kindly favour us with the information in respect of the following questions :

প্রশ্ন নং ১) রাজ্যের আদালতগুলিতে 'Protection of Womens from Domestic violence Act' অনুসারে ২০১৩, ২০১৪ এবং ২০১৫ইং সনে ম্যাজিস্ট্রেটের কাছে মোট কয়টি মামলা নথীভুক্ত হয়েছে ? (বৎসর ভিত্তিক হিসাব)

The information may kindly be sent by 16-3-2016, to our fax No.0381-2415938.

Yours faithfully,


(Sopan Chaudhuri)
Deputy Secretary, Law,
Government of Tripura

Government of Tripura
Law Department
Secretariat : Agartala

No.F.12(8)-Law/Leg/AQ/16

Dated, Agartala, the 10th March, 2016To
The Registrar General,
Hon'ble High Court of Tripura,
Agartala.

Subject : Assembly Un-Starred Question No.279 asked by Shri Ratan Lal Nath, M.L.A

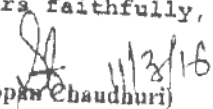
Sir,

With reference to the subject captioned above I am directed to request you to kindly favour us with the information in respect of the following questions :

প্রশ্ন নং ১) ২০১৩, ২০১৪ এবং ২০১৫ইং সনে রাজ্যের বিভিন্ন আদালতে কয়টি খুনের মামলা, কয়টি ধর্ষনের মামলা, কয়টি ডাকাতির মামলা, কয়টি চুরির মামলা, কয়টি নারী নির্যাতনের মামলা, কয়টি শ্রীলতাহানির মামলা, কয়টি পনের জন্য নির্যাতনের মামলা, কয়টি অপহরণের মামলা এবং কয়টি বধু হত্যার মামলা নিষ্পত্তি হয়েছে এবং এতে কয়টি মামলায় অভিযুক্তদের সাজা হয়েছে এবং কয়টি মামলায় অভিযুক্তরা খালাস পেয়েছে ? (বৎসর ভিত্তিক এবং বিভিন্ন মামলা ভিত্তিক পৃথক পৃথক হিসাব)

The information may kindly be sent by 16-03-2016 to our fax No.0381-2415938:

Yours faithfully,


 (Sopan Chaudhuri)
 Deputy Secretary, Law.
 Government of Tripura

Assembly Question
MOST URGENT

Government of Tripura
Law Department
Secretariat : Agartala

No.F.12(4)-Law/Leg/AQ/16

Dated, Agartala, the 10th March, 2016

To
The Registrar General,
Hon'ble High Court of Tripura,
Agartala.

Subject : Assembly Un-Starred Question No.328 asked by Shri Ratan Lal Nath, M.L.A

Sir,

With reference to the subject captioned above I am directed to request you to kindly favour us with the information in respect of the following questions :


প্রশ্ন নং ১) রাজ্যের সব কয়টি আদালতে বিচারাধীন মামলার সংখ্যা বর্তমানে কত ;

প্রশ্ন নং ২) এরমধ্যে ত্রিপুরা হাইকোর্টে বিচারাধীন মামলার সংখ্যা কত ;

প্রশ্ন নং ৩) রাজ্যের বিভিন্ন আদালতগুলিতে ২০ বছরেরও বেশী বিচারাধীন রয়েছে এমন মামলার সংখ্যা রাজ্যে বর্তমানে কয়টি ?

The information may kindly be sent by 16-03-2016 to our fax No.0381-2415938.

Yours faithfully,


(Sopan Chaudhuri)
Deputy Secretary, Law.
Government of Tripura